

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OATH/CCP No. 220 / 1989 M 041191 / 89

Smt. DHUNDA DEVI
APPLICANT(S) COUNSELDefd. of Police
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p><u>1-12-89</u></p> <p>Sh. V.P. Sharma, Counsel for the Petitioner present.</p> <p>Adjourned to 7-12-89. (7-12-89).</p> <p>B.C.</p> <p><i>Y.S.</i></p> <p>C.O.</p> <p>at 7.12.1989.</p> <p>Present:- Shri V.P. Sharma counsel for the applicant.</p> <p>Issue notice to the respondents to file their reply returnable on 10.1.1990.</p> <p><i>Banerji</i></p> <p>(B.C. MATHUR) VICE CHAIRMAN</p> <p>10.1.90.</p> <p>Present:- Shri V.P. Sharma counsel for the applicant.</p> <p>Shri Jagdish Narain, Assistant Accounts Officer for the respondents.</p> <p>The departmental representative has stated that the pension payment order has been issued in favour of the applicant. He has given a copy of the same to the learned counsel for the applicant.</p> <p>Learned counsel for the applicant wants to withdraw the contempt petition. Contempt petition is dismissed as withdrawn. Contempt notice is discharged.</p>

Banerji
(B.C. MATHUR) 10/1/90
VICE CHAIRMAN